

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Diary No. 335 of 2026

Date: 24.8.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for Combined Asset under “Transmission System associated with Mundra Ultra Mega Power Project in the Western Region” in Western Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the Petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

- i. Submit the Auditor Certificates for Asset-I, II, III, IV, V, VI, VII, VIII and IX clearly marking the Capital Cost claimed as on COD and clearly marking the Additional Capital Expenditure claimed from COD to FY 2028-29 as the Capital Cost claimed as on COD and clearly marking the Additional Capital Expenditure claimed from COD to FY 2028-29 is not clearly marked in the Auditor Certificates submitted with the instant Petition.

- ii. Submit the details of the work for ACE claimed for Asset-I, II, III, IV, V, VI, VII, VIII and IX during FY 2019-24 and FY 2024-29 under Regulation 24(1)(a) and 24(1)(b).
- iii. Submit the excel for liability flow statement for the Asset-I, II, III, IV, V, VI, VII, VIII and IX.
- iv. Submit the calculation of statement of IDC discharge of the transmission assets for each asset individually for Asset-I, II, III, IV, V, VI, VII, VIII and IX in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the linked excel with computation of applicable rate of interest in case of such loans with 'floating rate' for all the assets.
- v. Submit the linked calculation of Notional IDC for each asset individually for Asset-V, VI, VII, VIII and IX in linked excel.
- vi. For all the assets individually i.e. Asset-I, II, III, IV, V, VI, VII, VIII and IX, submit the cost details Table worked out for the purpose of computation of Truing-Up tariff for period 2019-24 and Transmission tariff for the period 2024-29 (at Page 37 to 45 of Petition PDF File) starting from Cost as on COD as per Auditor Certificate and then further reaching Cost as approved by Commission as on COD in the Previous Order then reaching to Cost claimed in the instant Petition as on COD and then the final Completion Cost claimed as on 31.03.2024 as well as 31.03.2029 considering all the ACE or any other adjustments made.
- vii. Re Submit the Correct Excel Tariff Forms with linked computations for Asset-IV. Tariff Form of Asset-V has been uploaded on E-Filing Portal instead of Excel Tariff Forms with linked computations for Asset-IV for Asset-IV as well as Asset-V.
- viii. Re Submit the Correct Excel Tariff Forms with linked computations for Asset-VI. Tariff Form of Asset-VII has been uploaded on E-Filing Portal instead of Excel Tariff Forms with linked computations for Asset-VI for Asset-VI as well as Asset-VII.
- ix. Re Submit the Correct Excel Tariff Forms with linked computations for Asset-IX. Tariff Form of some other unrelated Western Region Combined Asset – Central Sector Scheme (Establishment of Fiber Optic Communication System in WR under Master Communication Plan) has been uploaded on E-Filing Portal instead of Excel Tariff Forms with linked computations for Asset-IX for Asset-IX.
- x. Re Submit the Correct Excel Tariff Forms with linked computations for Asset-1 (Combined Assets – State Sector-DVC) for FY 2024-29 period. Tariff Form of some other unrelated Western Region Combined Asset – Central Sector Scheme (Establishment of Fiber Optic Communication System in WR under Master

Communication Plan) has been uploaded on E-Filing Portal instead of Excel Tariff Forms with linked computations for Asset-1 (Combined Assets – State Sector-DVC) for FY 2024-29 period for Asset-1 (Combined Assets – State Sector-DVC) for FY 2024-29 period.

- xi. Re-Submit the Correct Excel Tariff Forms with linked computations for Asset-2 (Combined Assets – Central Sector). Tariff Form of Asset-3 (State Sector-JUSNL) has been uploaded on E-Filing Portal instead of Excel Tariff Forms with linked computations for Asset-2 (Combined Assets – Central Sector) for Asset-2 (Combined Assets – Central Sector).
- xii. Submit the Auditor Certificates for Asset-I, II, III, IV, V, VI, VII, VIII and IX clearly marking the O&M claimed as on COD and clearly marking the O&M Expense claimed from COD to FY 2028-29 as the O&M Expense claimed as on COD and clearly marking the O&M Expense claimed from COD to FY 2028-29 is not clearly marked in the Auditor Certificates submitted with the instant Petition.
- xiii. Submit documentary proof towards the actual O&M Expenses claimed for Asset-I, II, III, IV, V, VI, VII, VIII and IX.
- xiv. Provide the following information for Asset-I, II, III, IV, V, VI, VII, VIII and IX:
 - a. From 5, Element-wise breakup of the assets for the transmission system.
 - b. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard-coded numbers downloaded from ERP Software.
 - c. Form 12 and 12-A.
 - d. Form 12-B, Calculation of IDC and Financing Charges.
 - e. Form-13, Break-up of Initial Spares of the transmission assets.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)